

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 1706/DEL/2015 (A.Y 2009-10)

Dinesh Kumar Sharma C/o. Wadhwa & Co. CA 22, DDA Flats, Panchsheel Park- Shivalik Road New Delhi BMEPS0710E (APPELLANT)	Vs	ACIT Circle-4 Gurgaon (RESPONDENT)
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Appellant by	None
Respondent by	Ms. Ashima Neb, Sr. DR

Date of Hearing	26.02.2019
Date of Pronouncement	26.02.2019

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 27/01/2015 passed by CIT(A)-1, Gurgaon for Assessment Year 2009-10. Neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High Court's decision in case of Estate of Late Tukojirao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

Order pronounced in the Open Court on 26th FEBRUARY , 2019.

Sd/-

(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 26 /02/2019
*R. Naheed **

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

Date of dictation	26.02.2019
Date on which the typed draft is placed before the dictating Member	26.02.2019
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	26.02.2019
Date on which the final order is uploaded on the website of ITAT	26.02.2019
Date on which the file goes to the Bench Clerk	26.02.2019
Date on which the file goes to the Head Clerk	